

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

Allahabad this the 17th day of Februry 1995.

Contempt Application no. 59 of 1994.

In

Original Application no. 1145 of 1993.

Hon'ble Mr. S. Das Gupta, Administrative Member  
Hon'ble Mr. T.L. Verma, Judicial Member.

Ajendra Kumar Mittal, S/o Late Shri Marain Das,  
Presently posted as Dy. Controller of Stores at  
Gwathi, N.F. Railway.

... petitioner

C/P Shri Shesh Kumar

Versus

Sh. A.N. Shukla, Chairman, Railway Board, Rail Bhawan,  
New Delhi.

... Opposit Party.

C/R ...

ORDER

By Hon'ble Mr. S. Das Gupta, Member-A

Shri Shesh Kumar learned counsel for the applicant. This Contempt Application was filed for alleged non compliance <sup>with</sup> of the Tribunals Judgement and order dated 1.11.93 by which the respondents were directed to consider the appeal preferred by the petitioner against the penalty of censure and give

W.L.

Cont...2/-

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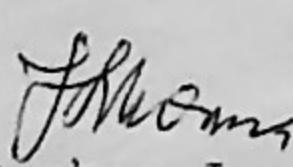
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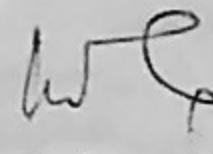
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a reasoned decision on the same within a period of two months from the date of communication of this order.

2. Subsequently on the basis of application filed by the respondents the time for compliance of this order was extended till 31.05.94. Learned counsel for the applicant states that he has received a communication letter dated 01.09.94 in which it has been mentioned that his appeal was considered and rejected by the order dated 13.07.94. In view of the submission made by the learned counsel for the applicant, it is clear that the direction of the <sup>High</sup> Tribunal has been complied with, there has been delay of about two months. There is nothing to say that such delay was wilful and deliberate on the part of the respondents.

3. In view of the above no case has been made out for wilful and deliberate contempt of this court. Therefore, the contempt application is dismissed.

  
Member-J

  
Member-A

/pc/